

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 495 of 1995

Friday this the 28th day of April, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.B.Padmakumari,
Section Supervisor,
Office of the Sub Divisional Engineer,
Phone, Kayamkulam
(Ambakkatu House, Karuvatta PO). ... Applicant

(By Advocate Mr. Sreeraj for MRR Nair)

Vs.

1. The Telecom District Manager,
Alapuzha.
2. The Sub Divisional Officer,
Telegraphs, Kayamkulam.
3. The Sub Divisional Engineer,
Telephones, Haripad. ... Respondents

(By Advocate Mr. Nandagopal Nambiar for ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that she is entitled to be considered for a transfer to Haripad. Applicant approached this Tribunal earlier by O.A. 1100/94 and we disposed of the same recording a submission made by respondents:

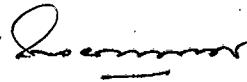
"applicant will be considered for the next arising vacancy at Haripad."

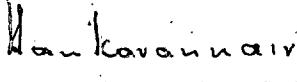
According to applicant this creates an obligation in respondents.

2. Standing Counsel for respondents submits that there is no vacancy at Haripad in which the applicant can be accommodated. It is not for this Tribunal to examine the vacancy position, determine priorities and order transfers. If applicant is aggrieved, in a purely administrative matter like this, she is free to take her grievances to authorities at the appropriate level. She may do so.

3. With the aforesaid observation, we dispose of the application. No costs.

Dated the 28th day of April, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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